

MR. SPEAKER : Every time he goes on with this type of suggestion, which is very bad, and then he tries to involve himself in argument....

SHRI JYOTIRMOY BOSU : No arguments, Sir.

SHRI RAJ BAHADUR : I only plead with you that this should not be treated as a precedent. I hope that this will not create of precedent ऐसा तो नहीं है कि कलाई पकड़ते पकड़ते यह हमारा पहुंचा पकड़ना चाहते हों।

श्री अटल बिहारी वाजपेयी : हम तो आप के गले में हाथ डालना चाहते हैं।

MR. SPEAKER : I was also worried about it. It has been made clear in this House that it will not be a precedent. I am postponing it, because the calling-attention-notice is being demanded for tomorrow. It will not be treated as a precedent.

SHRI K. NARAYANA RAO (Bombay) : On a point of order. It is conceded that the hon. Minister has the right to make a statement. Now, we are taking in terms of propriety.....

MR. SPEAKER : It is not even propriety, but it is just accommodation of the Opposition. It is not even propriety, but it is just a question of accommodating them. I am sorry I had used the word 'propriety'. I shall substitute it by 'accommodating'.

SHRI K. NARAYANA RAO : I am using your own words, Sir. You have given us to understand that the hon. Minister can make a statement in the other House, and therefore, he need not make a statement here. If a similar objection is taken in the other House also, then he will be prevented from making the statement with the result that the main object would be defeated.....

SHRI JYOTIRMOY BOSU : He is undermining the Speaker. We have to come to your rescue....

MR. SPEAKER : I know how much they are coming to my rescue.

SHRI K. NARAYANA RAO : If a similar objection is taken in the Rajya Sabha, he will be prevented from making a statement there also.

MR. SPEAKER : Please rest assured that we will look to it properly. It is not only because some members say it, I also believe that it would be much better if members have an opportunity to ask questions. We have made it clear that this is not a question of propriety nor of precedent; it is just a question of accommodating the views expressed by the Opposition.

12.26 hrs.

### MINES (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI A. P. SHARMA (Buxar) : I beg to move :

"That this House do extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952. "

MR. SPEAKER : The question is :

"That this House do extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952".

*The Motion was adopted*

12.27 hrs.

### UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI R. D. BHANDARE (Bombay Central) : I beg to move :

"That this House do extend upto first day of the last week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation of the People Act, 1951".

श्री अटल बिहारी वाजपेयी : (ग्वालियर) यह समय बढ़ाने की मांग क्यों की जा रही है?